

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION**

KOLLAM DISTRICT

കൊല്ലം സബ് കളക്ടറുടെ നടപടിക്രമം
(ഹാജർ : ഡോ. ചിത്ര, എസ്., ഐ.എ.എസ്.)

(1)

നമ്പർ എഫ്-17652/2016.

2017 ജൂലൈ 4.

വിഷയം—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28A (Fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) കടയ്ക്കൽ വില്ലേജിൽ കുറ്റക്കാട് പറങ്കിമാംവിള വീട്ടിൽ ശ്രീമതി ബേബി സമർപ്പിച്ച അപേക്ഷ.

(3) കൊട്ടാരക്കര തഹശീൽദാരുടെ 23-8-2016, 15-12-2016 എന്നീ തീയതികളിൽ എഫ്1/14038/16 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരുകളിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

<i>Sl. No.</i>	<i>Bl. No.</i>	<i>Re-survey No.</i>	<i>Sub Division No.</i>	<i>Local Body</i>	<i>Taluk</i>	<i>Village</i>	<i>Classification</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	48	48	29	Kadakkal	Kottarakkara	Kadakkal	Residential plot with road access	12,000

(2)

നമ്പർ എഫ്-13753/2017.

2017 ജൂലൈ 5.

വിഷയം—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28A (Fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) വെളിനല്ലൂർ വില്ലേജിൽ നെട്ടയം ചെങ്കൂർ സുമയ്യ മൻസിലിൽ അബൂബക്കർ കുഞ്ഞ് സമർപ്പിച്ച അപേക്ഷ.

(3) കൊട്ടാരക്കര തഹശീൽദാരുടെ 5-6-2017-ലെ എഫ്1/9345/17 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരുകളിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

<i>Sl. No.</i>	<i>Bl. No.</i>	<i>Re-survey No.</i>	<i>Sub Division No.</i>	<i>Local Body</i>	<i>Taluk</i>	<i>Village</i>	<i>Classification</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	37	162	5/2	Velinalloor	Kottarakkara	Velinalloor	Garden land with road access	25,000

നമ്പർ എഫ്-15301/2017.

2017 ജൂലൈ 10.

വിഷയം:—ന്യായവില രജിസ്ട്രിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28A (Fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) വെളിനല്ലൂർ വില്ലേജിൽ പൊയ്കവിള വീട്ടിൽ ശ്രീ മുഹമ്മദ് റാഫി സമർപ്പിച്ച അപേക്ഷ.

(3) കൊട്ടാരക്കര തഹശീൽദാരുടെ 28-6-2017-ലെ എഫ്1/10882/17 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്ട്രിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരുകളിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

Sl. No.	Bl. No.	Re-survey No.	Sub Division No.	Local Body	Taluk	Village	Classification	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	37	202	14/2	Velinalloor GP	Kottarakkara	Velinalloor	Garden land with road access	15,000

സബ് കളക്ടറുടെ കാര്യാലയം,
കൊല്ലം.

(ഒപ്പ്)
സബ് കളക്ടർ.

IDUKKI DISTRICT

ദേവികുളം സബ് കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ : ഡോ. ശ്രീറാം വെങ്കിട്ടരാമൻ, ഐ.എ.എസ്.)

(1)

നമ്പർ ബി4-2479/2016.

2017 ജൂലൈ 5.

വിഷയം:—പട്ടയ വസ്തുവിന്റെ ഫെയർവാല്യൂ നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) ശ്രീ. മുഹമ്മദ് ഇസ്മയിൽ, സിക്കന്തർ ഭവൻ, മറയൂർ നൽകിയ അപേക്ഷ.

(2) ദേവികുളം തഹശീൽദാരുടെ 6-4-2017-ലെ G3-2583/17-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീ മുഹമ്മദ് ഇസ്മയിൽ, സിക്കന്തർഭവൻ, മറയൂർ മുതൽപേർ സൂചന (1) പ്രകാരം സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാളുകളുടെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള മറയൂർ വില്ലേജിലെ ബ്ലോക്ക് 46-ൽ റീസർവ്വെ നമ്പർ 12/3-ൽപ്പെടുന്ന വസ്തുവിന്റെ വില ഫെയർവാല്യൂ നിശ്ചയിച്ച് തരുവാനാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കോർഡും സൂചന (2) പ്രകാരം ദേവികുളം തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാവസ്തുവിന് Hill tract with road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി മറയൂർ വില്ലേജിൽ ബ്ലോക്ക് 46-ൽ റീസർവ്വെ നമ്പർ 12/3-ൽപ്പെട്ട വസ്തുവിന് ആർ ഒന്നിന് ` 25,000 (ഇരുപത്തയ്യായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(2)

നമ്പർ ബി4-2847/2017.

2017 ജൂലൈ 6.

വിഷയം:—പട്ടയ വസ്തുവിന്റെ ഫെയർവാല്യൂ നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) ശ്രീ. രജിതീൻ S/O ജമാൽ മുഹയ്ദീൻ @ ജമാൽ മൈതീൻ, സിക്കന്തർ ഭവൻ, മറയൂർ നൽകിയ അപേക്ഷ.

(2) ദേവികുളം തഹശീൽദാരുടെ 4-5-2017-ലെ G3-11885/16-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീ. രജിതീൻ S/O ജമാൽ മുഹയ്ദീൻ @ ജമാൽ മൈതീൻ, സിക്കന്തർഭവൻ, മറയൂർ സൂചന (1) പ്രകാരം സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാളുകളുടെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള മറയൂർ വില്ലേജിലെ ബ്ലോക്ക് 46-ൽ റീസർവ്വെ നമ്പർ 12/2-ൽപ്പെടുന്ന വസ്തുവിന്റെ വില ഫെയർവാല്യൂ നിശ്ചയിച്ച് തരുവാനാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കോർഡും സൂചന (2) പ്രകാരം ദേവികുളം തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാവസ്തുവിന് Hill tract with road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി മറയൂർ വില്ലേജിൽ ബ്ലോക്ക് 46-ൽ റീസർവ്വെ നമ്പർ 12/2-ൽപ്പെട്ട വസ്തുവിന് ആർ ഒന്നിന് ~ 25,000 (ഇരുപത്തയ്യായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(3)

നമ്പർ ബി4-3171/2016.

2017 ജൂലൈ 7.

വിഷയം:—പട്ടയ വസ്തുവിന്റെ ഫെയർവാല്യൂ നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:— 1. ശ്രീ. ഫൽഗുനൻ, മച്ചുവീട്ടിൽ, മറയൂർ നൽകിയ അപേക്ഷ.

2. ദേവികുളം തഹശീൽദാരുടെ 16-5-2017-ലെ G3-3106/17-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീ. ഫൽഗുനൻ, മച്ചുവീട്ടിൽ, മറയൂർ മുതൽപേർ സൂചന (1) പ്രകാരം സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാളുകളുടെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള മറയൂർ വില്ലേജിലെ ബ്ലോക്ക് 48-ൽ റീസർവ്വെ നമ്പർ 150/4-ൽപ്പെടുന്ന വസ്തുവിന്റെ വില ഫെയർവാല്യൂ നിശ്ചയിച്ച് തരുവാനാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കോർഡും സൂചന (2) പ്രകാരം ദേവികുളം തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാവസ്തുവിന് Hill tract with road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി മറയൂർ വില്ലേജിൽ ബ്ലോക്ക് 48-ൽ റീസർവ്വെ നമ്പർ 150/4-ൽപ്പെട്ട വസ്തുവിന് ആർ ഒന്നിന് ~ 10,000 (പതിനായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(4)

നമ്പർ ബി4-3036/2017.

2017 ജൂലൈ 10.

വിഷയം:—പട്ടയ വസ്തുവിന്റെ ഫെയർവാല്യൂ നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:— 1. ശ്രീമതി വെങ്കിട്ടമ്മാൾ, നമ്പർ 60 വീട്, ബോഡിനായ്ക്കനൂർ നൽകിയ അപേക്ഷ.

2. ഉടുമ്പൻചോല തഹശീൽദാരുടെ 9-5-2017-ലെ G3-6945/17-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീമതി വെങ്കിട്ടമ്മാൾ, നമ്പർ 60 വീട്, ബോഡിനായ്ക്കനൂർ, സൂചന (1) പ്രകാരം സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാളുകളുടെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള ചിന്നക്കനാൽ വില്ലേജിലെ സർവ്വെ നമ്പർ 54/2-12-ൽപ്പെടുന്ന വസ്തുവിന്റെ വില ഫെയർവാല്യൂ നിശ്ചയിക്കുന്നതിനായാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കോർഡും സൂചന (2) പ്രകാരം ഉടുമ്പൻചോല തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽ നിന്നും സ്ഥലപരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാവസ്തുവിന് Garden land without road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ചിന്നക്കനാൽ വില്ലേജിൽ സർവ്വെ നമ്പർ 54/2-12-ൽപ്പെട്ട വസ്തുവിന് ആർ ഒന്നിന് ~ 15,000 (പതിനയ്യായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(ഒപ്പ്)
സബ് കളക്ടർ.

ERNAKULAM DISTRICT

NOTIFICATION

No. N-5641/2017/K.Dis.

25th July 2017.

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28 A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, Therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in column (1) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kamayannoor.

Village—Vazhakkala.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3948	9	214	33	Municipality	Thrikkakara	Thuthiyoor-14	Residential plot with Corp./ Mun./Pan road access	5,46,000

Revenue Divisional Office,
Fort Kochi.(Sd.)
Sub Collector.

FORM 'A'

[See Rule 4]

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of the land as required under Section 28(A) of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in the Column (11) thereof.

(1)

No. A9-7008/2016.

June 2017.

SCHEDULE

District—Ernakulam.

Taluk—Kothamangalam.

Village—Pindimana.

Sl. No.	Survey No.	Sub Division No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Pan./Muni./ Corp.	Name and Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	485	1/1	Panchayat	Pindimana	..	Residential Plot with Panchayath road access	75,000

No. A9-249/17.

5th July 2017.

SCHEDULE

District—Ernakulam.

Taluk—Kothamangalam.

Village—Eramalloor.

<i>Sl. No.</i>	<i>Survey No.</i>	<i>Sub Division No.</i>	<i>Re-Survey Block</i>	<i>Re-Survey No.</i>	<i>Re-Survey Division No.</i>	<i>Panchayath/Municipality/ Corporation</i>	<i>Name of Local Body Pan./Muni./ Corp.</i>	<i>Name and Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	464	11/2	Panchayat	Nellikuzhy	..	Residential Plot with Panchayath road access	2,50,000

Revenue Divisional Office,
Muvattupuzha.(Sd.)
Revenue Divisional Officer.**THRISSUR DISTRICT**

ERRATUM NOTIFICATION

No. K.Dis./957/16/B5.

25th October 2016.

The Fair Value of the land comprised in Sy. No. 558/5 Lokamaleswaram Village of Kodungallur Taluk, Thrissur District finalized on 6-3-2010 stands modified to the extent shown below.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Lokamaleswaram.

<i>Sl. No.</i>	<i>Survey No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Division No.</i>	<i>Panchayath/Municipality/ Corporation</i>	<i>Name of Local Body Panch./Muni./ Corp.</i>	<i>Name and Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	558	5	Municipality	Kodungallur	..	Residential plot with Municipal road access	3,50,000

Revenue Divisional Office,
Thrissur.(Sd.)
Sub Collector.

FORM 'A'

[See Rule 4]

NOTIFICATIONS

Whereas, it is expedient to publish the fair value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

(1)

No. K.Dis./16291/2016/B5.

3rd November 2016.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Pullut.

Sl. No.	Survey No.	Sub Division No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub Division No.	Municipality/ Panchayath/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name and No. of Ward	Classification by use	Fair Value per Are in `
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	489	1	Municipality	Kodungallur	Chappara XV	Residential plot with Municipal road access	61,750

(2)

No. K.Dis./10908/2016/B5.

15th July 2016.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Perinjanam.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value Per Are `
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	119	14	Panchayath	Perinjanam	..	Residential plot with Private road access	26,000

No. K.Dis./16979/2016/B5.

15th November 2016.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Pullut.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-sy. Block</i>	<i>Re-sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	712	38/P	Municipality	Kodungallur	Mannarathazham XVI	Residential plot with Municipal road access	1,48,000

(4)

No. K.Dis./17566/2016/B5.

13th December 2016.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Azhikode.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-sy. Block</i>	<i>Re-sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	533	Panchayath	Eriyad	..	Residential plot with Private road access	60,000

(5)

No. K.Dis./1836/2017/B5.

23rd February 2017.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Perinjanam.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-sy. Block</i>	<i>Re-sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	328	13	Panchayath	Perinjanam	VII	Residential plot with PWD road access	70,000
									Residential plot with private road access	65,000
									Residential plot without road access	58,000

No. K.Dis./1837/2017/B5.

23rd February 2017.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Pallippuram.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	270	1	Panchayath	Poyya	..	Parambu	75,000

No. K.Dis./18413/2016/B5.

7th January 2017.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Perinjanam.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	327	1	Panchayath	Perinjanam	13 VI	Residential plot with PWD road access	70,000

No. K.Dis./3124/2017/B5.

21st March 2017.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Perinjanam.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	293	7	Panchayath	Perinjanam	X	Residential plot with Panchayath road access	1,50,000

No. K.Dis./8294/2015/B5.

7th July 2017.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Perinjanam.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	333	11	Panchayath	Perinjanam	..	Residential plot with Panchayath road access	70,000
..	333	12	Panchayath	Perinjanam	..	Residential plot without vehicular access	58,000

No. K.Dis./5720/2016/B5.

31st May 2016.

SCHEDULE

District—Thrissur.

Taluk—Kodungallur.

Village—Pullut.

Sl. No.	Sy. No.	Sub Division No.	Re-sy. Block	Re-sy. No.	Re-Sy. Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	145	8 10	Municipality	Kodungallur	Neelakara Para XX	Residential Plot with Municipal road access	74,100

Revenue Divisional Office,
Thrissur.(Sd.)
Sub Collector.

MALAPPURAM DISTRICT

FORM 'C'

[See Rule 5(8)]

NOTIFICATION

No. B5-63617/14.

10th July 2017.

Whereas, it is expedient to publish a notification showing revised Value of Land as requested under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995 the fair value of land in Malappuram District is hereby fixed as shown in the Schedule hereto :

SCHEDULE

Name of District	Name of Taluk	Name of Village and Survey Number with Sub Division No.	Municipality	Ward No.	Classification by use	Fair Value of the land already fixed per Are	Revised Fair Value of Land per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Perinthalmanna	Mankada Survey No.- 69/7-0.1417 Hectare	Garden Land with road access	1,50,000	22,500

Office of the District Collector,
Malappuram.(Sd.)
District Collector.

FORM 'A'

[See Rule 4]

NOTIFICATION

No. J-231/16.

28th April 2017.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995 the fair value of the land in Malappuram District is hereby fixed as shown in the Schedule hereto :

SCHEDULE

District—Malappuram.

Taluk—Tirur.

Village—Thalakkad.

Desom—Thalakkad.

Name of District	Name of Taluk	Name of Village, Survey No. and Sub Division No.	Corporation/ Municipality/ Panchayath	Ward	Classification by use	Fair value of the land fixed per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Malappuram	Tirur	Thalakkad 200/12	Thalakkad	..	Residential plot with road access	60,000

Revenue Divisional Office,
Tirur.(Sd.)
Revenue Divisional Officer.